

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.18/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PUNJAB NATIONAL BANK V/S M/S PUSHPANJALI REALMS & INFRATECH LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Prakhar Shukla, Adv.

: For the Financial Creditor

ORDER

- 1.** It is pointed out by the Ld. Counsel representing the Financial Creditor that another CP (IB) No.67/ALD/2023 has already been admitted against the same very Corporate Debtor namely M/s Pushpanjali Realms & Infratech Limited in terms of an order dated 25.04.2024.
- 2.** In view of the initiation of the CIRP against the same very Corporate Debtor in terms of the aforesaid order, this matter is disposed off with the observations that the Financial Creditor namely Punjab National Bank would be at liberty to lodge its claim before the IRP/ RP so appointed. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.67/ALD/2023 does not continue, or does not survive any longer, the present Financial Creditor would be at liberty to revive the same.
- 3.** With the above observations, the present petition is disposed off.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*